

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING
NO.16/81 DATED 31.10.2017

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 16/81 dated 31.10.2017 of Norms Committee-II for the year 2017-18 was actually held on 01.11.2017 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K.K. Tewari, IA	DHI
2.	Shri S.K. Jain, DO	DIPP
3.	Shri S.K. Bhatnagar,, Dy IA	MOS
4.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No.16/81 dated 31.10.2017 are confirmed by the Members.

MEETING NUMBER : 16/81-ALC2/2017 MEETING DATE : 31.10.2017

1	Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date: 05.12.2017
	Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.			

2	Case No.:6/21/81-ALC2/2016	Party Name:FRICITION METAL FIBRES (INDIA) P.LTD	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00490/AM17/	RLA File :05/23/040/00500/AM12/	Lic.No/Date:0510325848 25.05.2012	Defer Date: 05.12.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.			

3	Case No.:8/10/81-ALC2/2014	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00265/AM15/	RLA File :09/24/040/00640/AM13/	Lic.No/Date:0910055685 08.04.2013	Defer Date: 05.12.2017
	Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.			

4	Case No.:57/10/81-ALC2/2014	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00314/AM15/	RLA File :34/24/040/00058/AM15/	Lic.No/Date:3410040236 10.06.2014	Defer Date: 05.12.2017
	Decision : NC observed that application for the above AA was referred to M/o Mines for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.			

5	Case No.:32/10/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00289/AM15/	RLA File :10/24/040/00032/AM15/	Lic.No/Date:1010058625 14.07.2014	Defer Date: 05.12.2017

Decision : NC observed that firm was requested to furnish the consumption data from custom/excise authority for examination of the case. NC decided to remind the firm and defer the case.

The case stands deferred to 05.12.2017.

6	Case No.:25/13/81-ALC2/2014	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00441/AM15/	RLA File :02/24/040/00090/AM15/	Lic.No/Date:0210204856 25.08.2014	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MNRE for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.				

7	Case No.:12/18/81-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:16/81-ALC2/2017 31.10.2017	Closed
	HQ File :01/81/050/00631/AM15/	RLA File :07/24/040/00347/AM15/	Lic.No/Date:0710107288 24.12.2014	
Decision : NC observed that norms for the above AA was ratified in NC meeting no.15/81 dated 03.10.2017. Hence, NC decided to close the case.				

8	Case No.:23/1/81-ALC2/2015	Party Name:AMARTARA PVT. LTD.	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00023/AM16/	RLA File :03/94/040/00977/AM15/	Lic.No/Date:0310793133 20.01.2015	Defer Date: 05.12.2017
Decision : NC observed that comments offered by C&PC were referred back for re-examination. Since, no response received, C&PC reminded on 11.09.2017. NC decided to await their reply and defer the case. The case stands deferred to 05.12.2017.				

9	Case No.:6/1/81-ALC2/2015	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00006/AM16/	RLA File :07/24/040/00402/AM15/	Lic.No/Date:0710107598 11.02.2015	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.				

10	Case No.: 2/1/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00002/AM16/	RLA File :02/24/040/00219/AM15/	Lic.No/Date:0210205584 19.02.2015	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MNRE for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 05.12.2017.				

11	Case No.: 12/13/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00245/AM16/	RLA File :02/24/040/00033/AM16/	Lic.No/Date:0210205883 12.06.2015	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MNRE for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 05.12.2017.				

12	Case No.: 27/13/81-ALC2/2015	Party Name:ISOVOLTA (INDIA) PVT. LTD.	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00260/AM16/	RLA File :03/94/040/00236/AM16/	Lic.No/Date:0310796934 29.06.2015	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to C&PC for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 05.12.2017.				

13	Case No.: 9/9/81-ALC2/2016	Party Name:NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00176/AM17/	RLA File :04/24/040/00027/AM16/	Lic.No/Date:0410160773 08.07.2015	Defer Date: 05.12.2017
Decision : NC observed that hard copy of the application not received from the RA, Chennai. NC decided to send a reminder to RA concerned to provide three set of application alongwith relevant documents for consideration of the case.				
The case stands deferred to 05.12.2017.				

14	Case No.: 26/1/81-ALC2/2017	Party Name:EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00663/AM17/	RLA File :07/24/040/00189/AM16/	Lic.No/Date:0710108704 09.09.2015	Defer Date: 05.12.2017

Decision :NC observed that hard copy of the application not received from the RA, Bangalore. NC decided to remind RA concerned to forward the relevant documents for examination of the case.

The case stands deferred to 05.12.2017.

15	Case No.:37/19/81-ALC2/2015	Party Name:GRAVITA INDIA LTD	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00395/AM16/	RLA File :13/24/040/00028/AM16/	Lic.No/Date:1310047992 01.10.2015	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.				

16	Case No.:25/22/81-ALC2/2015	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00462/AM16/	RLA File :05/23/040/00324/AM16/	Lic.No/Date:0510396433 26.11.2015	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to DOT for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.				

17	Case No.:2/7/81-ALC2/2017	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:16/81-ALC2/2017 31.10.2017	Approved
	HQ File :01/81/050/00145/AM18/	RLA File :34/24/040/00195/AM16/	Lic.No/Date:3410041710 03.12.2015	
Decision :NC decided to ratify the norms for the above AA as per DHI comments vide their UO No. TSW(B)/3/77/2017 dated 22.09.2017 (copy enclosed). RA concerned may take suitable consequential action accordingly.				

18	Case No.:7/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00073/AM17/	RLA File :10/24/040/00108/AM16/	Lic.No/Date:1010059417 29.02.2016	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.				

19	Case No.: 2/25/81-ALC2/2015	Party Name:GRAVITA INDIA LTD	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00544/AM16/	RLA File :13/24/040/00043/AM16/	Lic.No/Date:1310048145 01.03.2016	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 05.12.2017.				

20	Case No.: 6/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00072/AM17/	RLA File :10/24/040/00111/AM16/	Lic.No/Date:1010059426 04.03.2016	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 05.12.2017.				

21	Case No.: 8/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00074/AM17/	RLA File :10/24/040/00118/AM16/	Lic.No/Date:1010059434 21.03.2016	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 05.12.2017.				

22	Case No.: 6/9/81-ALC2/2016	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00173/AM17/	RLA File :05/24/040/00626/AM16/	Lic.No/Date:0510398071 30.03.2016	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 05.12.2017.				

23	Case No.: 31/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00097/AM17/	RLA File :10/24/040/00007/AM17/	Lic.No/Date:1010059476 11.05.2016	Defer Date: 05.12.2017

Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 05.12.2017.

24	Case No.: 15/18/81-ALC2/2016	Party Name:INDIAN CHAIN PVT LTD	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00366/AM17/	RLA File :02/24/040/00032/AM17/	Lic.No/Date:0210206721 31.05.2016	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.				

25	Case No.: 8/9/81-ALC2/2016	Party Name:VEDANTA LIMITED	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00175/AM17/	RLA File :35/24/040/00007/AM17/	Lic.No/Date:3510044952 03.06.2016	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to M/o Mines for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.				

26	Case No.: 27/18/81-ALC2/2016	Party Name:MAGEBA BRIDGE PRODUCTS PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00378/AM17/	RLA File :02/24/040/00048/AM17/	Lic.No/Date:0210206764 17.06.2016	Defer Date: 05.12.2017
Decision : NC observed that DIPP deficiency letter dated 22.08.2017 was sent to firm followed with reminder dated 23.10.2017. NC decided to await reply of the firm and defer the case. The case stand deferred to 05.12.2017.				

27	Case No.: 2/12/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00219/AM17/	RLA File :10/24/040/00025/AM17/	Lic.No/Date:1010059524 01.07.2016	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.				

28	Case No.: 12/18/81-ALC2/2016	Party Name:GRAVITA INDIA LTD	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00363/AM17/	RLA File :13/24/040/00010/AM17/	Lic.No/Date:1310048301 01.07.2016	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.				

29	Case No.: 22/1/81-ALC2/2017	Party Name:VEEKAY SMELTERS PVT. LTD.	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00659/AM17/	RLA File :26/24/040/00011/AM17/	Lic.No/Date:2610012763 14.07.2016	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.				

30	Case No.: 18/12/81-ALC2/2016	Party Name:BILCARE LIMITED	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00235/AM17/	RLA File :31/83/040/00010/AM17/	Lic.No/Date:3110066259 20.07.2016	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to DIPP{P(Chemical Division)} for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.				

31	Case No.: 5/1/81-ALC2/2017	Party Name:BILCARE LIMITED	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00642/AM17/	RLA File :31/82/040/00084/AM17/	Lic.No/Date:3110066266 26.07.2016	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to DIPP(Chemical Division) for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.				

32	Case No.: 26/18/81-ALC2/2016	Party Name:LLOYDS STEELS INDUSTRIES LIMITED	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00377/AM17/	RLA File :03/95/040/00294/AM17/	Lic.No/Date:0310806647 27.07.2016	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC				

decided to forward a copy of the application to DIPP for their comments and defer the case.

The case stands deferred to 05.12.2017.

33	Case No.: 3/24/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00576/AM17/	RLA File :02/24/040/00083/AM17/	Lic.No/Date:0210206874 05.08.2016	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 05.12.2017.				

34	Case No.: 58/18/81-ALC2/2016	Party Name:VEEKAY SMELTERS PVT. LTD.	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00409/AM17/	RLA File :26/24/040/00015/AM17/	Lic.No/Date:2610012767 17.08.2016	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 05.12.2017.				

35	Case No.: 4/18/81-ALC2/2016	Party Name:BINDAL SMELTING PVT LTD	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00355/AM17/	RLA File :05/23/040/00239/AM17/	Lic.No/Date:0510399561 24.08.2016	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 05.12.2017.				

36	Case No.: 2/18/81-ALC2/2016	Party Name:AVO CARBON INDIA PRIVATE LTD.,	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00353/AM17/	RLA File :04/24/040/00066/AM17/	Lic.No/Date:0410162236 31.08.2016	Defer Date: 05.12.2017
Decision : NC observed that DIPP deficiency letter sent to firm on 23.10.2017.NC decided to send a reminder to firm and defer the case.				
The case stands deferred to 05.12.2017.				

37	Case No.: 9/18/81-ALC2/2016	Party Name:FCI OEN	Meet No/Date:16/81-	Status:
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	CONNECTORS LIMITED	ALC2/2017 31.10.2017	Deferred
HQ File :01/81/050/00360/AM17/	RLA File :10/24/040/00059/AM17/	Lic.No/Date:1010059607 09.09.2016	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 05.12.2017.			

38	Case No.:13/18/81-ALC2/2016	Party Name:GRAVITA INDIA LTD	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00364/AM17/	RLA File :13/24/040/00022/AM17/	Lic.No/Date:1310048372 09.09.2016	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 05.12.2017.				

39	Case No.:11/18/81-ALC2/2016	Party Name:FITCAST FOUNDERS & ENGINEERS PVT. LTD.	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00362/AM17/	RLA File :08/24/040/00177/AM17/	Lic.No/Date:0810138679 16.09.2016	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 05.12.2017.				

40	Case No.:34/18/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00385/AM17/	RLA File :03/95/040/00465/AM17/	Lic.No/Date:0310807899 19.09.2016	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 05.12.2017.				

41	Case No.:36/18/81-ALC2/2016	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00387/AM17/	RLA File :03/95/040/00447/AM17/	Lic.No/Date:0310808074 26.09.2016	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.				

42	Case No.:4/15/81-ALC2/2016	Party Name:ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00330/AM17/	RLA File :07/24/040/00198/AM17/	Lic.No/Date:0710110463 29.09.2016	Defer Date: 05.12.2017
Decision : NC observed that hard copy of the application not received from the RA, Bangalore. NC decided to remind the RA concerned to provide three set of application alongwith relevant documents for consideration of the case. The case stands deferred to 05.12.2017				

43	Case No.:3/21/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00487/AM17/	RLA File :10/24/040/00064/AM17/	Lic.No/Date:1010059623 05.10.2016	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.				

44	Case No.:4/21/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00488/AM17/	RLA File :10/24/040/00065/AM17/	Lic.No/Date:1010059624 05.10.2016	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.				

45	Case No.:20/18/81-ALC2/2016	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:16/81-ALC2/2017 31.10.2017	Approved
	HQ File :01/81/050/00371/AM17/	RLA File :13/24/040/00027/AM17/	Lic.No/Date:1310048421 18.10.2016	
Decision : NC decided to ratify the norms for the above AA taking clue from SION C-1579, as per DIPP comments vide their UO No. 12/75/2017-TSW/45 dated 31.10.2017 as under: - Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 55620 Kgs. as 1.03Kgs./Kg. content in the export item. - Description of import item at Sl. No. 2 may be modified as “ Billets of Iron/low carbon Steel” and its quantity may be allowed as applied for i.e. 45320 Kgs. as 1.03 Kgs./Kg. content in the export item. RA concerned may take suitable consequential action accordingly.				

46	Case No.: 10/18/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00361/AM17/	RLA File :10/24/040/00067/AM17/	Lic.No/Date:1010059636 25.10.2016	Defer Date: 05.12.2017
	Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.			

47	Case No.: 64/18/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00415/AM17/	RLA File :10/24/040/00068/AM17/	Lic.No/Date:1010059638 25.10.2016	Defer Date: 05.12.2017
	Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.			

48	Case No.: 14/18/81-ALC2/2016	Party Name:ICON POWER SOLUTIONS PVT LTD	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00365/AM17/	RLA File :05/23/040/00353/AM17/	Lic.No/Date:0510400322 28.10.2016	Defer Date: 05.12.2017
	Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.			

49	Case No.: 22/24/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00595/AM17/	RLA File :02/24/040/00149/AM17/	Lic.No/Date:0210207115 02.11.2016	Defer Date: 05.12.2017
	Decision : NC observed that hard copy of the application for the above AA was not received form RA, Kolkata. NC decided to request RA concerned to forward two sent of documents in the above case. The case stands deferred to 05.12.2017.			

50	Case No.: 12/21/81-ALC2/2016	Party Name:STERLING EXPORTS	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510400488	Defer Date:

	:01/81/050/00496/AM17/	:05/24/040/00359/AM17/	25.11.2016	05.12.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.			
51	Case No.: 8/24/81-ALC2/2016 HQ File :01/81/050/00581/AM17/	Party Name:ASHOKA EXPORTS, RLA File :29/24/040/00004/AM17/	Meet No/Date:16/81-ALC2/2017 31.10.2017 Lic.No/Date:2910025272 21.12.2016	Status: Deferred Defer Date: 05.12.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.			
52	Case No.: 21/24/81-ALC2/2016 HQ File :01/81/050/00594/AM17/	Party Name:MANASH KUMAR PAUL RLA File :02/24/040/00192/AM17/	Meet No/Date:16/81-ALC2/2017 31.10.2017 Lic.No/Date:0210207229 03.01.2017	Status: Deferred Defer Date: 05.12.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.			
53	Case No.: 20/24/81-ALC2/2016 HQ File :01/81/050/00593/AM17/	Party Name:MANASH KUMAR PAUL RLA File :02/24/040/00207/AM17/	Meet No/Date:16/81-ALC2/2017 31.10.2017 Lic.No/Date:0210207257 17.01.2017	Status: Deferred Defer Date: 05.12.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.			
54	Case No.: 21/4/81-ALC2/2017 HQ File :01/81/050/00100/AM18/	Party Name:SHERA METAL PVT.LTD. RLA File :13/24/040/00046/AM17/	Meet No/Date:16/81-ALC2/2017 31.10.2017 Lic.No/Date:1310048530 18.01.2017	Status: Deferred Defer Date: 05.12.2017
	Decision : NC observed that hard copy of the application for the above AA was not received form RA, Jaipur. NC decided to remind RA concerned to forward two sent of documents in the above case. The case stands deferred to 05.12.2017.			

55	Case No.: 19/24/81-ALC2/2016	Party Name:KRITIKA WIRES PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2017 31.10.2017	Approved
	HQ File :01/81/050/00592/AM17/	RLA File :02/24/040/00056/AM16/	Lic.No/Date:0210207274 24.01.2017	
Decision : NC decided to ratify the norms for the above AA as per MOS comments vide UO No. 2(4)/2017-TD dated 26.09.2017 (copy enclosed).				
RA concerned may take suitable consequential action accordingly.				

56	Case No.: 6/1/81-ALC2/2017	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00643/AM17/	RLA File :05/23/040/00514/AM17/	Lic.No/Date:0510401631 14.02.2017	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 05.12.2017.				

57	Case No.: 10/1/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00647/AM17/	RLA File :10/24/040/00104/AM17/	Lic.No/Date:1010059721 15.02.2017	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 05.12.2017.				

58	Case No.: 21/1/81-ALC2/2017	Party Name:RSI SWITCHGEAR PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00658/AM17/	RLA File :13/24/040/00050/AM17/	Lic.No/Date:1310048563 17.02.2017	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 05.12.2017.				

59	Case No.: 1/4/81-ALC2/2017	Party Name:BILCARE LIMITED	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00080/AM18/	RLA File :31/83/040/00157/AM17/	Lic.No/Date:3110066596 17.02.2017	Defer Date: 05.12.2017

Decision : NC observed that reply of the firm has been referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case.

The case stands deferred to 05.12.2017.

60	Case No.:2/4/81-ALC2/2017	Party Name:BILCARE LIMITED	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00081/AM18/	RLA File :31/83/040/00160/AM17/	Lic.No/Date:3110066593 17.02.2017	Defer Date: 05.12.2017
Decision : NC observed that reply of the firm has been referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.				

61	Case No.:24/1/81-ALC2/2017	Party Name:WAGO PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00661/AM17/	RLA File :05/24/040/00552/AM17/	Lic.No/Date:0510401741 21.02.2017	Defer Date: 05.12.2017
Decision : NC observed that firm was requested to reply the DIPP deficiency letter, however, no reply received till. NC decided to remind the firm and defer the case. The case stands deferred to 31.10.2017.				

62	Case No.:20/4/81-ALC2/2017	Party Name:JAINSON CABLES INDIA PVT. LTD.	Meet No/Date:16/81-ALC2/2017 31.10.2017	Approved
	HQ File :01/81/050/00099/AM18/	RLA File :08/24/040/00480/AM17/	Lic.No/Date:0810139926 21.03.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No. 12/75/2017-TSW/62dated 31.10.2017 as under: 1. Size of conductors in cables alongwith quantities of cables in Meters and their net weights may be specified as per enclosed Annexure. 2. Voltage rating of cables may be specified as 1100 V. 3. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod/Continuous cast Copper Rod may be allowed as 67.241 MT taking clue from Engineering Tables- 4 & 5. 4. Quantity of import item at Sl. No. 2 i.e. Rubber Compound may be allowed as 1.05 Kgs./Kg. content in the export items. RA concerned may take suitable consequential action accordingly.				

63	Case No.:12/4/81-ALC2/2017	Party Name:VINEY CORPORATION LTD.	Meet No/Date:16/81-ALC2/2017	Status: Deferred
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		31.10.2017	
HQ File :01/81/050/00091/AM18/	RLA File :05/24/040/00642/AM17/	Lic.No/Date:0510402093 30.03.2017	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 05.12.2017.			

64	Case No.:9/4/81-ALC2/2017	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:16/81- ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00088/AM18/	RLA File :05/24/040/00665/AM17/	Lic.No/Date:0510402139 03.04.2017	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 05.12.2017.				

65	Case No.:14/4/81-ALC2/2017	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:16/81- ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00093/AM18/	RLA File :07/24/040/00009/AM18/	Lic.No/Date:0710111423 19.04.2017	Defer Date: 05.12.2017
Decision : NC observed that DIPP deficiency letter was sent to firm on 21.07.2017 followed with reminder dated 22.08.2017. NC decided to await reply of the firm and defer the case.				
The case stand deferred to 05.12.2017.				

66	Case No.:11/4/81-ALC2/2017	Party Name:KSE ELECTRICALS PVT.LTD.	Meet No/Date:16/81- ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00090/AM18/	RLA File :02/24/040/00011/AM18/	Lic.No/Date:0210207536 20.04.2017	Defer Date: 05.12.2017
Decision : NC observed that DIPP deficiency letter was sent to firm on 21.07.2017 followed with reminder dated 22.08.2017. NC decided to await reply of the firm and defer the case.				
The case stand deferred to 05.12.2017.				

67	Case No.:11/10/81-ALC2/2017	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:16/81- ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00236/AM18/	RLA File :56/24/040/00009/AM18/	Lic.No/Date:5610005138 11.05.2017	Defer Date: 05.12.2017
Decision : NC observed that MOS deficiency letter was sent to firm on 22.08.2017 followed with reminder dated 23.10.2017. NC decided to await reply of the firm and defer the case.				

The case stand deferred to 05.12.2017.

68

Case No.:18/12/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
HQ File :01/81/050/00273/AM18/	RLA File :03/95/040/00111/AM18/	Lic.No/Date:0310813248 12.05.2017	Defer Date: 05.12.2017
Decision : NC observed that DIPP deficiency letter was sent to firm on 23.10.2017. NC decided to send a reminder to firm and defer the case.			
The case stand deferred to 05.12.2017.			

	Case No.:14/7/81-ALC2/2017	Party Name:MANASH KUMAR PAUL	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
69	HQ File :01/81/050/00157/AM18/	RLA File :02/24/040/00030/AM18/	Lic.No/Date:0210207604 18.05.2017	Defer Date: 05.12.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 05.12.2017.				

70	Case No.:12/10/81-ALC2/2017	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00237/AM18/	RLA File :56/24/040/00010/AM18/	Lic.No/Date:5610005140 18.05.2017	Defer Date: 05.12.2017
	Decision : NC observed that MOS deficiency letter was sent to firm on 22.08.2017 followed with reminder dated 23.10.2017. NC decided to await reply of the firm and defer the case.			
The case stand deferred to 05.12.2017.				

71	Case No.:19/12/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00274/AM18/	RLA File :03/95/040/00157/AM18/	Lic.No/Date:0310813559 25.05.2017	Defer Date: 05.12.2017
	Decision : NC observed that DIPP deficiency letter was sent to firm on 23.10.2017. NC decided to send a reminder firm and defer the case.			
The case stand deferred to 05.12.2017.				

72	Case No.: 15/12/81-ALC2/2017	Party Name:BILCARE LIMITED	Meet No/Date:16/81-ALC2/2017	Status: Deferred
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		31.10.2017	
HQ File :01/81/050/00270/AM18/	RLA File :31/83/040/00034/AM18/	Lic.No/Date:3110066775 07.06.2017	Defer Date: 05.12.2017
Decision : NC decided to ask the firm to furnish the information as per to DIPP(Chemical Division) UO No.7/58/2017 dated 19.09.2017 (Copy enclosed).			
The case stands deferred to 05.12.2017.			

	Case No.:20/12/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
73	HQ File :01/81/050/00275/AM18/	RLA File :03/95/040/00193/AM18/	Lic.No/Date:0310813869 08.06.2017	Defer Date: 05.12.2017
Decision : NC observed that DIPP deficiency letter was sent to firm on 23.10.2017. NC decided to send a reminder firm and defer the case.				
The case stand deferred to 05.12.2017.				

	Case No.:9/10/81-ALC2/2017	Party Name:TECHNO TRAK ENGINEERS	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
74	HQ File :01/81/050/00234/AM18/	RLA File :31/83/040/00042/AM18/	Lic.No/Date:3110066784 15.06.2017	Defer Date: 05.12.2017
Decision : NC observed that DIPP deficiency letter was sent to firm on 30.10.2017. NC decided to send a reminder firm and defer the case.				
The case stand deferred to 05.12.2017.				

	Case No.:17/12/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
75	HQ File :01/81/050/00272/AM18/	RLA File :03/95/040/00238/AM18/	Lic.No/Date:0310814089 19.06.2017	Defer Date: 05.12.2017
Decision : NC observed that DIPP deficiency letter was sent to firm on 23.10.2017. NC decided to send a reminder firm and defer the case.				
The case stand deferred to 05.12.2017.				

	Case No.:13/10/81-ALC2/2017	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
76	HQ File :01/81/050/00238/AM18/	RLA File :04/24/040/00022/AM18/	Lic.No/Date:0410163279 27.06.2017	Defer Date: 05.12.2017
Decision : NC observed that hard copy of the application for the above AA was not received form RA, Chennai.. NC decided to request RA concerned to forward two sent of documents in the above				

	case.		
	The case stand deferred to 05.12.2017.		
	Case No.:23/12/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:16/81-ALC2/2017 31.10.2017
			Status: Deferred
77	HQ File :01/81/050/00278/AM18/	RLA File :03/95/040/00268/AM18/	Lic.No/Date:0310814293 28.06.2017
			Defer Date: 05.12.2017
	Decision : NC observed that DIPP deficiency letter was sent to firm on 23.10.2017. NC decided to send a reminder firm and defer the case.		
	The case stand deferred to 05.12.2017.		
	Case No.:24/12/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:16/81-ALC2/2017 31.10.2017
			Status: Deferred
78	HQ File :01/81/050/00279/AM18/	RLA File :03/95/040/00041/AM18/	Lic.No/Date:0310814274 28.06.2017
			Defer Date: 05.12.2017
	Decision : NC observed that DIPP deficiency letter was sent to firm on 23.10.2017. NC decided to send a reminder firm and defer the case.		
	The case stand deferred to 05.12.2017.		
	Case No.:26/12/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:16/81-ALC2/2017 31.10.2017
			Status: Deferred
79	HQ File :01/81/050/00281/AM18/	RLA File :03/95/040/00138/AM18/	Lic.No/Date:0310814294 28.06.2017
			Defer Date: 05.12.2017
	Decision : NC observed that DIPP deficiency letter was sent to firm on 23.10.2017. NC decided to send a reminder firm and defer the case.		
	The case stand deferred to 05.12.2017.		
	Case No.:27/12/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:16/81-ALC2/2017 31.10.2017
			Status: Deferred
80	HQ File :01/81/050/00282/AM18/	RLA File :03/95/040/00163/AM18/	Lic.No/Date:0310814303 28.06.2017
			Defer Date: 05.12.2017
	Decision : NC observed that DIPP deficiency letter was sent to firm on 23.10.2017. NC decided to send a reminder firm and defer the case.		
	The case stand deferred to 05.12.2017.		

81	Case No.:25/12/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00280/AM18/	RLA File :03/95/040/00284/AM18/	Lic.No/Date:0310814467 05.07.2017	Defer Date: 05.12.2017
Decision : NC observed that DIPP deficiency letter was sent to firm on 23.10.2017. NC decided to send a reminder firm and defer the case. The case stand deferred to 05.12.2017.				

82	Case No.:28/12/81-ALC2/2017	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
	HQ File :01/81/050/00283/AM18/	RLA File :03/95/040/00026/AM18/	Lic.No/Date:0310814496 06.07.2017	Defer Date: 05.12.2017
Decision : NC observed that DIPP deficiency letter was sent to firm on 23.10.2017. NC decided to send a reminder firm and defer the case. The case stand deferred to 05.12.2017.				

83	Case No.:16/12/81-ALC2/2017	Party Name:HI-TECH RADIATORS PVT.LTD.,	Meet No/Date:16/81-ALC2/2017 31.10.2017	Approved
	HQ File :01/81/050/00271/AM18/	RLA File :03/94/040/00239/AM18/	Lic.No/Date:0310814523 10.07.2017	
Decision : NC decided to ratify the norms for the above AA as per DHI comments vide their UO No. TSW(B)/3/86/2017 dated 16.10.2017 (copy enclosed). RA concerned may take suitable consequential action accordingly.				

84	Case No.:4/10/81-ALC2/2017	Party Name:BEKAERT MUKAND WIRE INDUSTRIES PVT. LTD.	Meet No/Date:16/81-ALC2/2017 31.10.2017	Approved
	HQ File :01/81/050/00229/AM18/	RLA File :31/83/040/00031/AM18/	Lic.No/Date:3110066811 12.07.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No. 12/75/2017-TSW/84 dated 31.10.2017 as under : 1. Description of export item may be modified as "Dramix Steel fibres" 2. Quantity of export item may be corrected as 597600 Kgs. 3. Description of import item may be amended as "Steel Wire Rod of Low Carbon Steel" as requested by the firm . 4. Quantity of import item may be allowed as applied for i.e. 600000 Kgs. as 1.004 Kgs./Kg. content in export item.				

RA concerned may take suitable consequential action accordingly.

Case No.:21/12/81-ALC2/2017	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:16/81-ALC2/2017 31.10.2017	Status: Deferred
HQ File :01/81/050/00276/AM18/	RLA File :03/95/040/00325/AM18/	Lic.No/Date:0310814663 18.07.2017	Defer Date: 05.12.2017
85 Decision :NC decided to ask the firm to furnished information as per MOS UO No.2(15)/2017-TD Vol.I dated 26.09.2017 (copy enclosed). The case stands deferred to 05.12.2017.			

OFFLINE AGENDA FOR MEETING NO. 16/81 DATED 31.10.2017

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Case No. AR- 171	M/S. SAKSHI IMPEX, LUDHIANA
Meeting No. 16/81	HQ File No. 01/81/162/706/AM13/PRC/DES-II/
Dated:- 31.10.2017	Noida SEZ File No. 12-398/2007-100%EOU/
Subject:-	Fixation of SION under 100% EOU.
Decision : NC observed that C&PC Deficiency letter dated 18.08.2015 was sent to firm followed with reminder 12.09.2017. NC decided to await the reply of the firm and defer the case. The case stands deferred to 05.12.2017.	

87

Case No. AR- 172	M/S. LEITWIND SHRIRAM MANUFACTURING LIMITED
Meeting No. 16/81	HQ File No. 01/81/50/194/AM14/DES.II
Dated:- 31.10.2017	RA File No. 04/24/040/00071/AM14
Subject:-	Ratification of Norms in respect of Advance authorization No. 0410147961 dated 15.07.2013.
Decision : NC observed that deficiency letter seeking certain information was sent to firm on 23.10.2017. NC decided to send a reminder firm and defer the case. The case stand deferred to 05.12.2017.	

88

Case No. AR- 173	M/S. CROMPTON GREAVES LIMITED
Meeting No. 16/81	HQ File No. 01/86/050/000323/AM14
Dated:- 31.10.2017	RA File No. 03/94/040/00758/AM13
Subject:-	Ratification of Norms in respect of Advance authorization No. 0310749939 dated 17.09.2013.
Decision : NC observed that reply of the firm has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.	

89

Case No. AR- 174	M/S. TRIDENT TOOLS LIMITED
Meeting No. 16/81	HQ File No. 01/81/050/00270/AM14/
Dated:- 31.10.2017	RA File No. 03/95/040/00253/AM14/
Subject:-	Fixation of norms in respect of advance authorization no. 0310743492 dated 30.07.2013.
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 05.12.2017.	

90

Case No. AR- 176	M/S.COMET EXPORTS
Meeting No. 16/81	HQ File No: 01/81/050/00376/AM13/DES.II/
Dated:- 31.10.2017	RLA File No: 29/24/040/00006/AM13/
Subject:-	Ratification of norms in respect of Advance Authorization No. 2910018933 dated 29.10.2012.
Decision : NC observed that DIPP (Chemical Division) deficiency letter was sent to firm on 23.10.2017. NC decided to send a reminder firm and defer the case.	
The case stand deferred to 05.12.2017.	

91

Case No. AR- 177	M/S. KOTSONS PRIVATE LIMITED
Meeting No. 16/81	HQ File : 01/81/050/00326/AM16/DES.II/
Dated:- 31.10.2017	RLA File :06/24/040/00024/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0610038228 dated 22.09.2015.
Decision : NC observed that DHI deficiency letter was sent to firm on 16.06.2017 followed with reminder dated 31.07.2017. NC decided to await their reply and defer the case.	
The case stands deferred to 05.12.2017.	

92

Case No. AR- 178	M/S. MODERN INDIA CON-CAST LIMITED, KOLKATA
Meeting No. 16/81	HQ File : 01/80/050/00117/AM16/DES.II
Dated:- 31.10.2017	Falta SEZ File : 2(1)/M-23/2008/
Subject:	Fixation of ad-hoc norms under 100% EOU.
Decision : The comments offered in the above case are under examination. The case stands deferred to 05.12.2017.	

93

Case No. AR- 179	M/S. SHIVALIK BIMETAL CONTROLS LIMITED
Meeting No. 16/81	HQ File : 01/81/050/00172/AM17/DES.II

Dated:- 31.10.2017	RLA File : 05/24/040/00111/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510398765 dated 09.06.2016.
Decision : NC observed representation for modification of norms was referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stand deferred to 05.12.2017.	

94

Case No. AR- 180	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 16/81	HQ File No: 01/81/50/0157/AM10/DES.II
Dated:- 31.10.2017	RLA File No: 05/23/040/00023/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510248276 dated 25.08.2009.
Decision : DIPP has offered their comments vide UO No.1275/2017-TSW-180-A/R dated 31.10.2017 for modification of norms in the above case. NC decided to refer back the comments to relook the matter and defer the case.	
The case stands deferred to 05.12.2017.	

95

Case No. AR- 181	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 16/81	HQ File No: 01/81/50/0266/AM10/DES.II
Dated:- 31.10.2017	RLA File No: 05/23/040/00070/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510250680 dated 12.10.2009.
Decision : DIPP has offered their comments vide UO No.1275/2017-TSW-180-A/R dated 31.10.2017 for modification of norms in the above case. NC decided to refer back the comments to relook the matter and defer the case.	
The case stands deferred to 05.12.2017.	

96

Case No. AR- 182	M/S. INOX INDIA PRIVATE LIMITED
Meeting No. 16/81	HQ File No: 1/81/162/261/AM17/DES-II/
Dated:- 31.10.2017	KASEZ File No: 100%EOU/II/10044/
Subject:	Modification of SIONS, C-1958 & C-704 i.e. norms for disposable cylinders
Decision : The comments offered in the above case are under examination. The case stands deferred to 05.12.2017.	

97

Case No. AR- 183	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 16/81	HQ File No: 01/81/050/00347/AM11/DES.II
Dated:- 31.10.2017	RLA File No: 05/23/040/00205/AM11/

Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510277227 dated 18.11.2010.
Decision : NC observed that reply of the firm has been referred to DIPP comments. NC decided to await their comments and defer the case.	
The case stands deferred to 05.12.2017.	

98

Case No. AR- 184	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 16/81	HQ File No: 01/81/050/00389/AM11/DES.II
Dated:- 31.10.2017	RLA File No: 05/23/040/00114/AM11/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510269360 dated 29.07.2010.
Decision : NC observed that reply of the firm has been referred to DIPP comments. NC decided to await their comments and defer the case.	
The case stands deferred to 05.12.2017.	

99

Case No. AR- 185	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 16/81	HQ File No: 01/81/50/0566/AM10/DES.II
Dated:- 31.10.2017	RLA File No: 05/23/50/0159/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510256336 dated 14.01.2010.
Decision : NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 05.12.2017.	

100

Case No. AR- 188	M/S. KIRAN UDYOG
Meeting No. 16/81	HQ File No: 01/81/050/00172/AM14/DES-II/
Dated:- 31.10.2017	RLA File No: 09/24/040/00037/AM14/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0910055892 dated 01.05.2013.
Decision: NC observed that representation for modification of adhoc norms in the has been referred to DIPP (Chemical Division) comments. NC decided to await their comments and defer the case.	
The case stands deferred to 05.12.2017.	

101

Case No. AR- 192	M/S. TECHFAB (INDIA) INDUSTRIES LIMITED
Meeting No. 16/81	HQ File No: 01/81/050/00302/AM15/DES.II
Dated:- 31.10.2017	RLA File No:03/95/040/00210/AM15/
Subject:	Modification of ratified norms in respect of Advance

	No. 0310786532 dated 08.07.2014.
Decision: The matter relating to modification of norms in the above case was discussed in the NC meeting and it was decided to maintain status quo in this case.	
RA may take suitable consequential action accordingly.	

102

Case No. AR - 238	M/S. JLC ELECTROMET PRIVATE LIMITED
Meeting No. 16/81	HQ File No.: 01/81/050/00016/AM17/DES-II/
Dated:- 31.10.2017	RLA File No.: 13/24/040/00035/AM16/
Subject:	Modification of ratified norms in respect of advance authorization no. 1310048082 dated 29.12.2015.
Decision : NC observed that DIPP deficiency letter was sent to firm on 23.10.2017. NC decided to await their reply and defer the case.	
The case stands deferred to 05.12.2017.	

103

Case No. AR - 246	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 16/81	HQ File No: 01/81/050/00441/AM10/DES-II/
Dated:- 31.10.2017	RLA File No: 05/23/040/00164/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510257036 dated 28.01.2010.
Decision : NC observed that representation of the firm was referred to DHI for comments. DHI informed that DGFT to decide whether the import is covered under the definition "Deemed Export". Company has requested for personal hearing . NC decided to allow the hearing to company for explanation of the case.	
The case stands deferred to 05.12.2017.	

104

Case No. AR - 247	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 16/81	HQ File No: 01/81/050/00017/AM10/DES-II/
Dated:- 31.10.2017	RLA File No: 05/24/040/00525/AM09/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510237295 dated 27.02.2009.
Decision : NC observed that representation of the firm was referred to DHI for comments. DHI informed that DGFT to decide whether the import is covered under the definition "Deemed Export". Company has requested for personal hearing . NC decided to allow the hearing to company for explanation of the case.	
The case stands deferred to 05.12.2017.	

105

Case No. AR - 248	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 16/81	HQ File No: 01/80/050/00476/AM10/DES-II/
Dated:- 31.10.2017	RLA File No: 05/23/040/00034/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510249536 dated 17.09.2009.
Decision : NC observed that representation of the firm was referred to DHI for comments. DHI	

informed that DGFT to decide whether the import is covered under the definition "Deemed Export". Company has requested for personal hearing . NC decided to allow the hearing to company for explanation of the case.

The case stands deferred to 05.12.2017.

106

Case No. AR – 249	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 16/81	HQ File No: 01/81/050/00468/AM11/DES-II/
Dated:- 31.10.2017	RLA File No: 05/23/040/00259/AM11/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510280963 dated 05.01.2011.

Decision : NC observed that representation of the firm was referred to DHI for comments. DHI informed that DGFT to decide whether the import is covered under the definition "Deemed Export". Company has requested for personal hearing . NC decided to allow the hearing to company for explanation of the case.

The case stands deferred to 05.12.2017.

107

Case No. AR – 250	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 16/81	HQ File No: 01/81/050/00440/AM10/DES-II/
Dated:- 31.10.2017	RLA File No: 05/23/040/00163/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510257035 dated 28.01.2010.

Decision : NC observed that representation of the firm was referred to DHI for comments. DHI informed that DGFT to decide whether the import is covered under the definition "Deemed Export". Company has requested for personal hearing . NC decided to allow the hearing to company for explanation of the case.

The case stands deferred to 05.12.2017.

108

Case No. AR – 251	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 16/81	HQ File No: 01/81/050/00418/AM10/DES-II/
Dated:- 31.10.2017	RLA File No: 05/23/040/00135/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510255677 dated 06.01.2010.

Decision : NC observed that representation of the firm was referred to DHI for comments. DHI informed that DGFT to decide whether the import is covered under the definition "Deemed Export". Company has requested for personal hearing . NC decided to allow the hearing to company for explanation of the case.

The case stands deferred to 05.12.2017.

109

Case No. AR – 252	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 16/81	HQ File No: 01/80/050/00329/AM10/DES-II/
Dated:- 31.10.2017	RLA File No: 05/24/040/00207/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510248210 dated 24.08.2009.

Decision : NC observed that representation of the firm was referred to DHI for comments. DHI informed that DGFT to decide whether the import is covered under the definition "Deemed Export". Company has requested for personal hearing . NC decided to allow the hearing to company for explanation of the case.

The case stands deferred to 05.12.2017.

110

Case No. AR – 257	M/S. L & T HYDROCARBON ENGINEERING LIMITED
Meeting No. 16/81	HQ File No: 01/81/050/00297/AM16/DES-II/
Dated:- 31.10.2017	RLA File No: 34/24/040/00110/AM16/
Subject:	Ratification of norms in respect of Advance Authorization No. 3410041368 dated 10.07.2015.

Decision : NC observed that application for the above AA was referred to DIPP for comments, however, representative DIPP informed that copy of the application not received. NC decided to for the same to DIPP and defer the case.

The case stands deferred to 05.12.2017.

111

Case No. AR – 258	M/S. LUXFER UTTAM INDIA PRIVATE LIMITED
Meeting No. 16/81	HQ File No: 01/81/050/00652/AM17/DES.II/
Dated:- 31.10.2017	RLA File No: 05/23/040/00410/AM17/
Subject:	Ratification of norms in respect of advance authorization no. 0510401391 dated 27.01.2017.

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide their UO No. 12/75/2017-TSW/25-A/R dated 31.10.2017 as under :

1. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as applied for i.e. 24 Nos., 112 Nos. & 33 Nos. respectively on net to net basis,

RA concerned may take suitable consequential action accordingly.

112

Case No. AR – 259	M/S. STERLITE INDUSTRIES (INDIA) LIMITED
Meeting No. 16/81	HQ File No: 01/81/050/00055/AM11/DES.II/
Dated:- 31.10.2017	RLA File No: 35/24/040/00046/AM10/
Subject:	Ratification of norms in respect of advance authorization no. 3510030450 dated 03.06.2010.

Decision : Committee considered the agenda alongwith relevant papers and decided that matter needs further examination.

The case stands deferred to 05.12.2017.

Date: 13.11.2017
Place: New Delhi

Vinod Kumar Kashyap
Foreign Trade Development Officer

विनाद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
अर्थव्यवस्था विभाग
एन.डी.ए. भवन, नई दिल्ली
N.D.A. Bhawan, New Delhi

Department of Heavy Industry

Udyog Bhavan , New Delhi

17
31-10-2017

Ref: AA No 3410041710 Alstom Vadodra.

DES II -1/81/50/145/AM 18

Export product: Rotor Pole units for Generator.

Inputs

Item 1,2-1.01 kg/kg content in EP

Item 3-1.18 Kg /kg content in EP as in AA No 3410034345

Item 4 to 14 -net to net

Item 15,16- Miscll C-1647

The Norms Committee may take aview.



(K.K.Tiwari)

Industrial Adviser

Dy DGFT ,DES-II

TSW(B)/3(77)/2017 dated 22/9/2017



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Dept. of Commerce
इण्डियन भवन, नई दिल्ली
Udyog Bhawan, New Delhi

45
31-10-2017

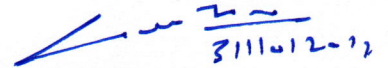
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 31/10/2017- Case No. 20/18/81 (M/s. JLC Electromet Private Limited)
(Advance Authorization No. 1310048421 dated 18.10.2016)**

Taking clue from SION C-1579, Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 55620 Kgs. as 1.03 Kgs./Kg. content in the export item.
2. Description of import item at Sl. No. 2 may be modified as "Billets of Iron/low carbon Steel" and its quantity may be allowed as applied for i.e. 45320 Kgs. as 1.03 Kgs./Kg. content in the export item.

Norms committee may take a view


31/10/17

**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/75/2017-TSW/45 dated 31/10/2017


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol-I) of Advance Authorization (AA) No 0210207274 dated 15.12.2016 - M/s Kritika Wires Private Limited, Kolkata.

DGFT may refer to their UO note No 01/81/50/592/AM-17/DES-2/29 dated 05.09.2017 for ratification of input-output norm for import of 491.83 MT Alloy Hot Rolled Steel Wire Rod and 22.50 MT Zinc Ingot 99.99% purity against export 500 MT Non Alloy Zinc Coated Wire by M/s Kritika Wires Private Limited, Kolkata. In this connection, it is informed that the request of the applicant has been examined and following quantity is allowed against the export:

Sl No	Item of export	Quantity	Item of import	Quantity
1	Zinc coated Steel Wire having zinc coating 250-300 gm/m ² of diameter 4.77 mm, 3.37 mm, 2.68 mm, and 2.38 mm.	500 MT	1. Hot Rolled Steel Wire Rod of 7 mm & 5.5 mm diameter of relevant grade. 2. Zinc	487.05 MT 22.50 MT

Import of **Alloy** Hot Steel Wire Rod against export of **Non Alloy** Zinc Coated Wire cannot be permitted.



(S.K. Bhatnagar)

Deputy Industrial Adviser

Telefax: 011-23062490

Shri Vinod Kashyap, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel UO.No. 2(4)/2017-TD dated 26.09.2017


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
विदेश व्यापार विभाग
Udyog Bhawan, New Delhi

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31-10-2017

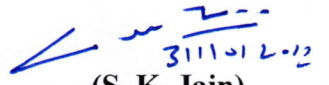
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 31/10/2017 - Case No. 20/4/81(M/s Jainson Cables India Pvt. Ltd.)
(Advance Authorization No. 0810139926 dated 21.03.2017)**

Advance Authorization may be ratified as under:

1. Size of conductors in cables alongwith quantities of cables in Meters and their net weights may be specified as per enclosed Annexure.
2. Voltage rating of cables may be specified as 1100 V.
3. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod/Continuous cast Copper Rod may be allowed as 67.241 MT taking clue from Engineering Tables- 4 & 5.
4. Quantity of import item at Sl. No. 2 i.e. Rubber Compound may be allowed as 1.05 Kgs./Kg. content in the export items.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/75/2017-TSW/62 dated 31/10/2017


विनीत कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार अनुविभाग
Directorate General of Foreign Trade
भारतीय विभाग, नई दिल्ली
Udyes Bhawan, New Delhi

62/2

AUTHORISATION NO. 810139926 DATED 21 MARCH 2017

FILE NO. 08/24/040/00480/AM17

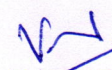
Rubber Cables	Quantity	Net Weight	Copper	TERMO PLASTIC ELASTOMER COMPOUND (TPE)
Cable Size	Meters	M.T	M.T	M.T
1 x 35	300	0.135	0.073	0.062
1 x 35	5058	2.286	1.457	0.829
1 x 35	600	0.24	0.147	0.093
TOTAL	5958	2.661	1.677	0.984
1 x 50	1040	0.564	0.468	0.097
1 x 50	10195	5.506	3.582	1.923
1 x 50	4915	3.023	2.016	1.008
1 x 50	3000	1.872	1.23	0.642
1 x 50	1000	0.62	0.41	0.21
TOTAL	20150	11.585	7.706	3.88
1 x 70	1045	0.784	0.661	0.123
1 x 70	15185	11.177	7.499	3.678
1 x 70	1700	1.411	0.839	0.572
1 x 70	15235	12.493	8.691	3.802
1 x 70	3000	2.25	1.481	0.769
1 x 70	5000	4.2	3.004	1.197
TOTAL	41165	32.315	22.175	10.141
1 x 95	3000	2.91	2.023	0.887
1 x 95	1025	1.043	0.886	0.157
1 x 95	906	0.938	0.782	0.156
1 x 95	500	0.48	0.337	0.143
1 x 95	5000	5.3	4.036	1.263
1 x 95	1006	1.016	0.868	0.147
TOTAL	11437	11.687	8.932	2.753
1 x 120	906	1.138	0.979	0.158
1 x 120	1006	1.263	1.087	0.175
TOTAL	1912	2.401	2.066	0.333
2 x 1.5	3030	0.397	0.085	0.312
2 x 6	2025	0.517	0.218	0.299
2 x 6	2015	0.514	0.217	0.297
TOTAL	4040	1.031	0.435	0.596
3 x 1.5	5015	0.572	0.214	0.358
3 x 1.5	6010	0.89	0.254	0.637
3 x 1.5	3971	0.597	0.168	0.429
3 x 1.5	3015	0.465	0.127	0.338
TOTAL	18011	2.524	0.763	1.762
3 x 2.5	3030	0.597	0.21	0.387
3 x 2.5	3990	0.751	0.276	0.476
3 x 2.5	3045	0.576	0.211	0.366
3 x 2.5	2969	0.579	0.205	0.373
TOTAL	13034	2.503	0.902	1.602
3 x 4	2000	0.476	0.214	0.261
3 x 4	1960	0.467	0.211	0.257
TOTAL	3960	0.943	0.425	0.518
3 x 6	6065	1.553	0.979	0.573
3 x 6	2005	0.646	0.324	0.322
3 x 6	206	0.053	0.03	0.023
TOTAL	8276	2.252	1.333	0.918
3 x 10	1015	0.415	0.273	0.142
3 x 10	206	0.085	0.053	0.032
TOTAL	1221	0.5	0.326	0.174
3 x 16	1006	0.634	0.404	0.23


 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce and Industry
 Government of India
 New Delhi

Jainson Cables India Pvt. Ltd.

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3 x 25	1006	1.002	0.61	0.392
3 x 35	1006	1.327	0.855	0.472
3 x 50	1006	1.822	1.277	0.546
3 x 70	500	1.239	0.949	0.29
3 x 70	106	0.263	0.197	0.067
3 x 70	1006	2.51	1.795	0.716
TOTAL	1612	4.012	2.941	1.073
4 x 1.5	2035	0.362	0.115	0.247
4 x 1.5	18195	2.857	1.025	1.832
4 x 1.5	1020	0.157	0.052	0.106
4 x 1.5	14995	2.219	0.772	1.447
4 x 1.5	29905	4.729	1.545	3.183
4 x 1.5	3003	0.535	0.168	0.367
4 x 1.5	3040	0.544	0.17	0.373
4 x 1.5	3030	0.533	0.171	0.362
TOTAL	75223	11.936	4.018	7.917
4 x 2.5	5985	1.353	0.552	0.801
4 x 2.5	2020	0.453	0.186	0.267
4 x 2.5	5005	1.006	0.37	0.636
4 x 2.5	2050	0.459	0.153	0.307
4 x 2.5	1025	0.236	0.087	0.149
4 x 2.5	2944	0.686	0.272	0.413
4 x 2.5	1040	0.231	0.088	0.143
TOTAL	20069	4.424	1.708	2.716
4 x 4	2030	0.682	0.291	0.39
4 x 4	1040	0.32	0.149	0.171
4 x 4	1025	0.302	0.131	0.17
4 x 4	1970	0.662	0.282	0.379
4 x 4	2030	0.686	0.291	0.396
TOTAL	8095	2.652	1.144	1.506
4 x 6	2995	1.294	0.645	0.649
4 x 6	1040	0.458	0.223	0.236
4 x 6	1020	0.441	0.198	0.243
4 x 6	4015	1.767	0.78	0.987
4 x 6	2005	0.89	0.432	0.458
TOTAL	11075	4.85	2.278	2.573
4 x 10	1040	0.755	0.373	0.382
4 x 10	2005	1.456	0.696	0.76
TOTAL	3045	2.211	1.069	1.142
4 x 16	1040	1.034	0.597	0.437
4 x 16	520	0.558	0.279	0.279
TOTAL	1560	1.592	0.876	0.716
5 x 1.5	2035	0.434	0.142	0.292
5 x 2.5	2020	0.566	0.232	0.333
5 x 4	2010	0.754	0.361	0.393
5 x 6	2010	1.012	0.541	0.471
5 x 6	2010	0.981	0.544	0.44
TOTAL	4020	1.993	1.085	0.911
7 x 1.5	1000	0.272	0.098	0.173
3 x 2/0	3000	2.296	0.559	1.737
1 x 10	1060	0.157	0.095	0.062
1 x 16	3000	0.615	0.43	0.186
1 x 25	1045	0.318	0.234	0.083


 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महा-निदेशालय
 Directorate General of Foreign Trade
 भारतीय निर्यात-अधिकार क्षेत्र
 Ministry of Commerce
 New Delhi

Jainson Cables India Pvt. Ltd.

-33-


 Director

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31-10-2017

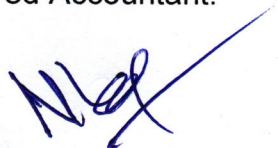
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Advance no. 3110066775 dated 07.6.2017 for the export of Alu-Alu (CFB) Foil (Venus) – M/s. Bilcare Ltd.

Ref: DGFT U.O. No. 01/81/50/270/AM 18/DES-II/20 dated 7.8.2017

DGFT may please refer to their above mentioned U.O. and the following information may be asked from the firm:

- i) Manufacturing process indicating stage wise wastage of each raw material sought to be imported.
- ii) Specification with complete name of export product.
- iii) Calculation for requirement of raw materials for manufacturing export product.
- iv) Consumption of all the raw materials with corresponding production of the export product for the last three years duly certified by concerned Central Excise / Chartered Accountant.



(NAND LAL)
Consultant
19.09.2017

DGFT (Shri V K Kashyap –FTDO) DES-IT
TSW U.O. 7/58/2017/TSW


VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार निरीक्षण
Directorate General of Foreign Trade
आर्थिक विभाग
Jawahar Road, New Delhi
110002, New Delhi

31-10-2017

**Department of Heavy Industry
Udyog Bhavan**

Sub: Ratification of AA 310814523 dated 10/7/2017 Hitech Radiators

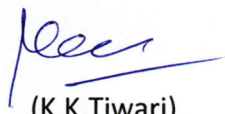
DGFT Ref: 01/81/50/271/AM18/DES-II, 16/12/18-ALC2 /2017

The AA may be ratified as under:

Item 1,4 as per C-274

Item 2,3- 1.05Kg/Kg content in EP, word "of relevant thickness" be prefixed .

NC-II may take a view.

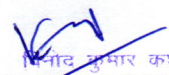


(K.K.Tiwari)

Industrial Adviser

DyDFGT ,DES-II

TSWB 3/86/2017 dated 16/ 10/2017


 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 अखिल भारतीय विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhavan, New Delhi

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31-10-2017

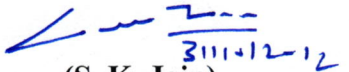
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 31/10/2017 - Case No. 4/10/81 (M/s Bekaert Industries Pvt. Limited)
(Advance Authorization No. 3110066811 dated 12.07.2017)**

Advance Authorisation may be ratified as under:

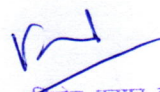
1. Description of export item may be modified as "Dramix Steel fibres"
2. Quantity of export item may be corrected as 597600 Kgs.
3. Description of import item may be amended as "Steel Wire Rod of Low Carbon Steel" as requested by the firm .
4. Quantity of import item may be allowed as applied for i.e. 600000 Kgs. as 1.004 Kgs./Kg. content in export item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/75/2017-TSW/84 dated 31 /10/2017


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Dept. of Commerce
एन.टी. रोड, नई दिल्ली
N.T. Road, New Delhi

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol-I) of Advance Authorization (AA) No 0310814663 dated 18.07.2017 - M/s Phoenix Foils Private Limited, Mumbai.

DGFT may refer to their UO note No 01/81/50/276/AM-18/DES-2/30 dated 11.09.2017 for ratification of input-output norm for import of Hot Rolled/Cold Rolled Stainless Steel Coils, wide coils, strips, Thickness 0.20 mm to 5.0 mm (Grade 304/304L) (Prime) against export of cold rolled stainless steel strips thicknesses 0.01 mm to 3.00 mm (Grade 304/304L/410/316/316L) (Net Weight = 200600 Kgs) by **M/s Phoenix Foils Private Limited, Mumbai** for comments/views of the Ministry of Steel. In this connection, the following information of the above mentioned AA may be obtained from the applicant so that the aforesaid AA could be ratified:

- (a) Thickness wise and grade wise width of cold rolled stainless steel coils/strips (Prime) and quantity thereof to be imported.
- (b) Thickness wise and grade wise width of cold rolled stainless steel coils/sheets/strips and quantity thereof to be exported.



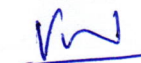
(S.K. Bhatnagar)

Deputy Industrial Adviser

Telefax: 011-23062490

Shri Vinod Kashyap, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel UO.No. 2(15)/2017-TD Vol-I dated 26.09.2017



विनोद कुमार कश्यप

VINOD KUMAR KASHYAP

विदेश व्यापार निदेशन अधिकारी
Foreign Trade Development Officer
विदेश व्यापार निदेशन अधिकारी
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-258
31-10-2017

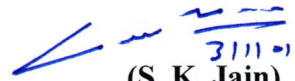
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 31/10/2017 - Case No. A/R-258 (M/s Luxfer Uttam India Pvt. Limited)
(Advance Authorization No. 0510401391 dated 27.01.2017)**

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as applied for
i.e. 24 Nos., 112 Nos. & 33 Nos. respectively on net to net basis,

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/75/2017-TSW/258-A/R dated 31/10/2017


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार, मंत्रालय
Directorate General of Foreign Trade
Ministry of Commerce
एन.डी.ओ. भवन, नई दिल्ली
N.D.O. Bhawan, New Delhi